

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

Sub:- Public Services - TJMSSR – Establishment of Principal Special Judge for CBI Cases, Hyderabad as a separate unit and provisionally allocating the existing staff members who are working in the said courts –Final allocation of the staff members to the newly established Unit i.e. Principal CBI Court, Hyderabad – Regarding.

- Read: -**
1. G.O. Ms. No. 29 Law (LA, LA & J Home Courts. B) Department, dt. 18-05-2018.
 2. High Court's Proceedings in order ROC. No. 3026/2017- C-1, dt. 01-11-2019.
 3. Letter in Dis. No. 1890, dt. 23-06-2020 from the Chief Judge, City Civil Court, Hyderabad.
 4. High Court's letter in ROC. No. 3026/2017-C-1, dt. 03-07-2020.
 5. Letter in Dis. No. 2157, dt. 29-07-2020 from the Chief Judge, City Civil Court, Hyderabad.
 6. Letter in Dis. No. 39, dt. 29-07-2020 from the Metropolitan Sessions Judge, Hyderabad.
 7. Letter in Dis. No. 2264, dt. 13-08-2020 from the Chief Judge, City Civil Court, Hyderabad.

ORDER ROC. No. 3026/2017-C.1, DATED: 24 - 09-2020.

The High Court is pleased to pass the following order;

Under Rule 2 (r) and Rule 10 of the Telangana Judicial Ministerial and Subordinate Service Rules 2018 vide G.O.Ms.No. 29, Law (LA, LA & J Home Courts.B) Department, 18-05-2018 published in Gazette Notification dt. 07-06-2018, the following 09 Special Courts are grouped together and established as a separate Unit under the control of Principal Special Judge for CBI Cases, Hyderabad.

1. Principal Special Judge for CBI Cases at Hyderabad.
2. I Additional Special Judge for CBI Cases, Hyderabad
3. II Additional Special Judge for CBI Cases, Hyderabad
4. III Additional Special Judge for CBI Cases, Hyderabad
5. Court of Principal SPE & ACB Cases, Hyderabad.
6. Court of Additional SPE & ACB Cases, Hyderabad.
7. Court of Special Judge for Trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge, -cum-XXII Additional Chief Judge, City Civil Court, Hyderabad.
8. Court of Special Judge for trial of cases under Essential Commodities Act, Hyderabad-cum-III Additional Metropolitan Sessions Judge,-cum-XVII Additional Chief Judge, City Civil Court, Hyderabad.

9. Court of Special Judge at Hyderabad for speedy trial and disposal of cases on fraudulent drawals and misappropriation of Scholarship amounts in Social Welfare, Tribal Welfare and Backward Classes Departments (Embezzlement of funds in Social Welfare Department), Hyderabad.

Under the proceedings 2nd read above the High Court carved out new Unit, the Courts viz. Principal Special Judge for CBI Cases at Hyderabad, Principal SPE & ACB Cases, Hyderabad, and Additional SPE & ACB Cases, Hyderabad are detached from the Administrative control of the unit of the Chief Judge, City Civil Court, Hyderabad and brought under the Administrative control of the newly established unit i.e. Principal Special Judge for CBI Cases, Hyderabad.

Similarly, the Courts of I Additional Special Judge for CBI Cases, Hyderabad, II Additional Special Judge for CBI Cases, Hyderabad, and III Additional Special Judge for CBI Cases, Hyderabad are detached from the Administrative control of the unit of the Metropolitan Sessions Judge, Hyderabad and brought under the Administrative control of the newly established unit i.e. Principal Special Judge for CBI Cases, Hyderabad.

The High Court made provisional allocation of the staff members from the Units of Chief Judge, City Civil Court, Hyderabad and Metropolitan Sessions Judge, Hyderabad under the proceedings 2nd read above.

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The High Court hereby finally allocates the following Staff members from the Unit of The Chief Judge, City Civil Court, Hyderabad to the Unit of the Principal Special Judge for CBI Cases, Hyderabad, as per the proposal sent by the Chief Judge, City Civil Court, Hyderabad after verification of option forms with a meticulous perusal of Gradation List.

Sl. No.	Category of Post	Name of the employee who is finally allotted to the Unit of the Principal Special Judge for CBI Cases, Hyderabad. <i>Sarvasri</i>
1	Chief Administrative Officer	1.. Ch. Bagavath Geetha (as Parent Unit)
2	Senior Superintendent	1. V.Prabhakar
3.	Stenographer Grade-I	1. K.Hari Krishna 2. A.B.B.Suresh Babu 3. K.E.Vamshilatha
4.	Superintendent	1. Mohd. Saleem 2. M. Pushpalatha 3. M. Shiva Kumar
5.	Senior Assistant	1. B. Shiva Prasad
6.	Junior Assistant	1. I. Veerabhadra Rao 2. K.Mahender 3. N. Narsing Rao 4. K. Vishwanath 5. M. Srinivas (deputed from High Court) 6. D. Ramulu (deputed from High Court)
7	Typist	1. K. Shravan Kumar 2. P. Shiva Kumar Goud 3. R. Shivudu

Sl. No.	Category of Post	Name of the employee who is finally allotted to the Unit of the Principal Special Judge for CBI Cases, Hyderabad. <i>Sarvasri</i>
8	Driver	1. B. Narayana Reddy 2. G. Srinivas Goud (deputed from High Court)
9	Office Subordinate	1. S. Rambhupal 2. M. Srinivas 3. P. Ashok Kumar 4. S. Venkatesh 5. J. Sridhar (deputed from High Court) 6. Abdul Hafeez (deputed from High Court) 7. M. Pavani (deputed from High Court) 8. Pochamma (deputed from High Court) 9. A. Siddamma (deputed from High Court) 10. B. Vajramma (deputed from High Court) 11. R. Srinivas (deputed from High Court)

Similarly, the High Court also finally allocates the following Staff members from the Unit of the Metropolitan Sessions Judge, Hyderabad to the Unit of the Principal Special Judge for CBI Cases, Hyderabad, as per the proposal sent by the Metropolitan Sessions Judge, Hyderabad, after verification of option forms with a meticulous perusal of Gradation List.

Sl. No.	Category of Post	Name of the employee who is finally allotted to the Unit of the Principal Special Judge for CBI Cases, Hyderabad. <i>Sarvasri</i>
	Chief Administrative Officer	1. C. Rajagopalaiah (as Parent Unit) 2. A. Venkateswarlu (as Parent Unit) 3. N.S. Murthy (as Parent Unit)
2.	Senior Superintendent	1. C. Narasimham 2. L.Y. Manjula 3. Syed Nayeemuddin
3.	Stenographer Grade-I	1. N. Prabhakar 2. Bh. Lakshmikanth 3. L. Sudha Rani
4.	Superintendent	1. K. Venugopala Rao 2. Md. Hasham Ali 3. A. Satish Kumar Goud
5.	Senior Assistant	1. K. Reena 2. R. Gopi Krishna Varma 3. Vidya
6.	Junior Assistant	1. Md. Mustaq Ahmed 2. Md. Elias 3. Sabaanaaz 4. M.V. Deepa 5. N. Naveen Kumar 6. B. Yogesh 7. R. Narsing Rao 8. Ch. Kavitha

Sl. No.	Category of Post	Name of the employee who is finally allotted to the Unit of the Principal Special Judge for CBI Cases, Hyderabad. <i>Sarvasri</i>
	Junior Assistant	9. G. Amruth Kumar 10. B. Srimanarayana (deputed from High Court) 11. J. Raju (deputed from High Court) 12. C. Ramudu (deputed from High Court) 13. P. Bala Krishna (deputed from High Court) 14. G. Giribabu Yadav (deputed from High Court)
7	Typist	1. D.K. Nataraj
8	Record Assistant	1. S. Lakshmi 2. S. Anusha 3. B. Shekhar Rao
9	Office Subordinate	1. S.M. Sabitha 2. P. Manjusha 3. S. Srinivasa Goud 4. M. Vijay Kumar 5. T. Sudhakar 6. Md. Badruddin 7. V. Vijayalakshmi 8. D. Naresh 9. B. Gnanamma (deputed from High Court) 10. Ch. Ravinder (deputed from High Court) 11. J.S.L. Vasundhara (deputed from High Court) 12. G. Mahender (deputed from High Court) 13. Kailash (deputed from High Court)

The deputation of the employees from the High Court to the Courts of Principal Special Judge for CBI Cases at Hyderabad, Principal Special Judge for SPE & ACB Cases, Hyderabad, Additional Special Judge for SPE & ACB Cases, Hyderabad, I Additional Special Judge for CBI Cases, Hyderabad, II Additional Special Judge for CBI Cases, Hyderabad and III Additional Special Judge for CBI Cases, Hyderabad, which Courts now come under the Administrative control of newly established Unit of Principal Special Judge for CBI Cases, Hyderabad, holds good, and all the above employees are treated as being deputed to work in the Unit of Principal Special Judge for CBI Cases, Hyderabad.

The staff members who are provisionally allocated through High Court's proceedings dt. 01-11-2019 to the Unit of Principal Special Judge for CBI Cases, Hyderabad and are not finally allocated to the Unit of Principal Special Judge for CBI Cases, Hyderabad, are repatriated to their respective parent Units.

The Chief Judge, City Civil Court, Hyderabad and Metropolitan Sessions Judge, Hyderabad and Principal Special Judge for CBI Cases, Hyderabad are requested to take necessary steps in this regard.

Eam
24/9/20

**REGISTRAR (VIGILANCE).
FAC REGISTRAR (ADMN.)**

To

1. The Principal Secretary to the Hon'ble the Chief Justice.
(With a request to place the same before His Lordship)
2. The Personal Secretary to the Hon'ble Sri Justice M.S. Ramachandra Rao.
(With a request to place the same before His Lordship)
3. All the Personal Secretaries to the Hon'ble Judges, High Court for the State of
Telangana. (With a request to place the same before their Lordships)
4. All the Registrars, High Court for the State of Telangana.
5. The Chief Judge, City Civil Court, Hyderabad.
6. The Metropolitan Sessions Judge, Hyderabad.
7. The Principal Special Judge for CBI Cases at Hyderabad.
8. The Pay and Accounts Officer, Hyderabad.
9. The Accountant General, Hyderabad.
10. All the Administrative Sections of the High Court for the State of Telangana.
Spare....1 Stock...1

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